

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 107

C.P. (IB) /282(CH)2021

IN THE MATTER OF:

Siemens Financial Services Pvt Ltd

...Petitioner

Vs.

Tangi Raidev Patro

...Respondent

Under Section: 95(1), IBC, 2016

Order delivered on 21.03.2024

CORAM:

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Raj Kumar Narang, Advocate

For the Respondent : None

For the RP : Mr. Amit Ojha, RP in person

ORDER

Compliance affidavit has been filed vide Diary No. 1571/5 dated 14.03.2024. The same is taken on record. None appeared on behalf of the respondent/ personal guarantor despite the fact that the counsel was appearing earlier on last two dates of hearing and objections have not been filed so far. It seems that the personal guarantor is not interested to file the objections against the report, therefore the right to file objections is forfeited. List the matter for consideration on 16.05.2024.

-sd-

(SUBRATA KUMAR DASH)
MEMBER (T)

-sd-

(HARNAM SINGH THAKUR)
MEMBER (J)

SM